

Sl. No.	Name of the Organization/Designated Officer	
10.	General Manager, DIC	Member
11.	Representative of Commercial Tax Department	Member
12.	Representative of District Electricity Department	Member
13.	PD, ATMA	Member
14.	Two representatives of Industry Associations (to be nominated by the MFPCC)	Member
15.	Two representatives of Farmers' Associations (to be nominated by the MFPCC)	Member
16.	Stakeholder of SPV	Member
17.	CEO of SPV of Mega Food Park	Secretary and Convener

The Coordination Committee has been set up to resolve local issues which may arise during the implementation of the project. Therefore, the officers of the concern departments are the member of the committee. There is no proposal to elect the Member of Parliament as the President of this Committee.

New technologies for increasing shelf life of fruits and pulses

4103. SHRIMATI RENUKA CHOWDHURY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government has identified new technologies for increasing the shelf life of citrus fruits and storage of pulses, if so, the details thereof; and

(b) the fresh steps taken by Government to reduce the huge post harvest losses in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) Ministry of Food Processing Industries (MoFPI), under its scheme of Research and Development in processed food sector, extends financial assistance as grant-in-aid to various institutions/universities, Public funded organizations and recognized Research and Development (R&D) laboratories both in public and private sector, to promote and undertake demand driven R&D work in Food Processing Sector including citrus fruits and storage of pulses, for design and development of equipments, improved storage, self life etc.

(b) It has been the endeavor of the Government to promote food processing industry in the country to reduce wastage of agricultural produce and minimize post-harvest losses. With the above in view, the Ministry of Food Processing Industries

(MoFPI) is implementing various Central Sector Schemes, namely (i) Mega Food Parks. (ii) Integrated Cold Chain, Value Addition and Preservation Infrastructure (iii) Setting up/ Modernization of Abattoirs and (iv) Scheme for Quality Assurance, Research and Development and Other Promotional Activities. Ministry also has 2 academic cum research institutes viz. National Institute of Food Technology, Entrepreneurship and Management (NIFTEM) and Indian Institute of Food Processing Technology (IIFPT) both of which offer B.Tech, M.Tech and Ph.D programmes and undertake research in food processing including reduction in post harvest losses.

In addition, National Horticulture Mission (NHM) and National Horticulture Board (NHB), under Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare are also providing assistance for setting up cold storages under their respective schemes to reduce post harvest losses.

Constitution of Special Courts for prevention of atrocities on SCs and STs

4104. SHRI K. K. RAGESH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the status of constitution of special District Courts to try cases as per the provisions of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, State-wise;

(b) the reasons for lapses in constituting such special courts, if any, by State Governments; and

(c) the concrete proposals made to ensure constitution of such designated courts in a time-bound manner, in case of such lapses, if any?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) The constitution of Special Court and its functioning fall within the domain of the State Governments who in consultation with the High Courts, set up such Courts as per their requirement with their own resources in accordance with Section 14 of The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Amendment Act, 2015. The Act further empowers a State Government to specify for each district, a Court of Session to be a Special Court for the purpose, in those districts where less number of cases under this Act are filed. Therefore, the State-wise status of constitution of Special Courts to try cases as per the provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Amendment Act, 2015 is not maintained centrally.